

# HIGH COURT FOR THE STATE OF TELANGANA

## TENDER NOTIFICATION

### ROC.No.71/2024-CPS

Sealed quotations are invited for supply of original **Ink bottles and Maintenance Boxes** for Duplex Monochrome Network Inktank Printers (Model No.Epson M1170) under **RATE CONTRACT** for a period of one year for the use of High Court for State of Telangana.

#### (Details of Models of Ink bottles and Maintenance Boxes)

Sl. No.	Description of the Ink bottles and Maintenance Boxes	Annual Requirement
1.	Ink bottles (Original) (Part No.C13T03Q198)	500 Nos. (approximately)
2.	Maintenance Box (Part No.C13T04D198)	As per OEM standard

#### TERMS AND CONDITIONS

1. Rate Contract so entered will be valid for a period of one year from the date of issue of the Work Order, for supply of original Ink bottles and Maintenance Boxes for procurement as per actual requirement only.
2. Bidder should have minimum three years experience in supply of original Ink bottles and Maintenance Boxes to large private organisations and/or Departments/Ministries of the Government of India/PSUs [copies of two Work Orders received from the Private Organisations/ Govt /PSUs Depts during each of the last three years (2021-22, 2022-23 & 2023-24) should be enclosed].
3. Bidders should enclose copies of registration of their Firms, certificates in respect of V.A.T., PAN and Service Tax.
4. Bidder must be an authorized partner/distributor/dealer of Epson (Original Equipment Manufacturer).
5. Bidder must submit tender specific-Manufacturer Authorization Form (MAF) from Epson India Pvt Ltd (OEM)
6. Bidder should not have been blacklisted by any Depts / Ministries of the Govt. of India /State Govt./PSUs.
7. Bidder should supply only genuine consumables from OEM.

8. Price indicated shall be inclusive of all taxes applicable and is final, without any escalation of price during Rate Contract period.
9. The yield of the each Inktank bottle (original) and replacement of maintenance box shall be mentioned in the quotation
10. The maintenance boxes should be genuine and the Inktank bottles must meet the quality standards set by Original Manufacturer.
11. During Rate Contract period, if the quality of the ink is not upto the standard of OEM or diluted ink bottle or refilled ink bottles are found instead of sealed original ones, the High Court reserves the right to cancel the Rate Contract without assigning any reason and also reserves the right to award Rate Contract to next eligible successive bidder.
12. A formal Agreement with terms & conditions will be signed at the time of awarding work order.
13. Payment Amounts will be credited on demand basis/monthly basis to the Bank Account of the successful bidder within 25 days after receiving Bills in triplicate.
14. The successful bidder will have to furnish unconditional Bank Guarantee (10% of the Work Order) to the High Court for the State of Telangana valid for a period of one year within 10 working days after issuing work order, towards prompt and quality of aforesaid Ink Bottles and Maintenance Boxes, satisfactory service of the successful bidder.
15. The Registrar (I.T.)-cum-Central Project Coordinator may at his discretion ask the bidder for clarification of their bids including price.
16. The Registrar (I.T.)-cum-Central Project Coordinator, High Court for State of Telangana reserves the right to accept or reject the offers without assigning any reasons.

**Tender submitting address:**

To,  
The Registrar (I.T.)-cum-Central Project Coordinator,  
6<sup>th</sup> Floor, Administrative Building,  
High Court for the State of Telangana,  
Near City College, Hyderabad-500066.

Note: Please superscribe Firm Address with cell phone number and contact person details on the sealed cover.

The intending bidders shall submit their sealed quotations to the undersigned on or before **19-12-2024 (Thursday)** during the office hours.

**HYDERABAD,**  
**Date:11-12-2024**

  
**REGISTRAR (I.T.)-cum-**  
**CENTRAL PROJECT COORDINATOR**